

**The Tripura Panchayat (Constitution of State
Panchayat Election Commission) Rules, 1993
with 4th Amendment dt. 20.09.2013.**



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EXTRA ORDINARY ISSUE OF TRIPURA GAZETTE

Agartala, Wednesday, December 1, 1993 A. D.
Agrahayana 10, 1915 S. E.

Government of Tripura
Panchayat Department
No. F. 6(2-11)-GL/PR/93(L) Dated, Agartala, the 20th November, 1993.
NOTIFICATION

In exercise of the powers conferred by Section 228 read with Section 176 of the Tripura Panchayats Act, 1993, the State Government makes the following Rules to constitute a State Panchayat Election Commission for Superintendence, direction and control of the preparation of Electoral Rolls and for the conduct of election to the Panchayat bodies in this State, namely—

1. SHORT TITLE AND COMMENCEMENT ;

These rules may be called the Tripura Panchayats (Constitution of State Panchayat Election Commission) Rules, 1993 ;

(1) They shall come into force on and from the date of their publication in the official gazette ;

2. DEFINITION :

(1) In these rules, unless the context otherwise requires —

a) "Act" means the Tripura Panchayats Act, 1993, Act No. 7 of 1993 ;

b) "Section" means section of the Act ;

(2) The expression used in these rules and not otherwise defined shall have the same meaning as respectively assigned to them in the Act.

3. CONSTITUTION OF ELECTION COMMISSION :

(1) The Governor shall constitute a State Panchayat Election Commission for superintendence, direction and control of the preparation, revision and correction of electoral rolls and for conduct of all elections to the Panchayats in this State.



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(2) The Governor shall on the recommendation of the State Government appoint a State Election Commissioner by publication in the official Gazette.

(3) The State Election Commissioner shall hold office for a period not exceeding six months at a time from the date on which he enters upon his office.

Provided that the Governor may reappoint the same Officer for another term with the recommendation of the State Government if he is otherwise not disqualified for reappointment.

(4) The State Election Commissioner may by writing under his signature by address to the Governor resign his office.

(5) The State Election Commissioner shall not be removed from his office except in like manner and on the like ground as a Judge of the High Court and the conditions of service of the State Election Commissioner shall not be varied to his disadvantage after his appointment.

(6) A person who holds office of State Election Commissioner shall be ineligible for reappointment to that office if he has been removed from that office before the expiry of tenure.

4. REMUNERATION/ALLOWANCES OF THE STATE ELECTION COMMISSIONER.

The State Election Commissioner will be entitled to such salary and allowance as may be fixed by the State Government.

5. HEADQUARTER, ACCOMMODATION, ETC. FOR STATE ELECTION COMMISSIONER.

The headquarter of the State Election Commissioner shall be in the State Capital, and the State Government shall provide office accommodation and such other amenities as may be required by the State Election Commissioner for discharging his duties.

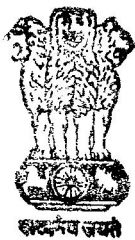
6. REMOVAL OF DIFFICULTIES.

If any difficulties arise in giving effect to the provision of these rules, as occasion may require, Government may by order, do anything not inconsistent with the provisions of the Act or of these Rules, which appears to be necessary for the purpose of removing the difficulties.

By order of the Governor,

R. K. Mathur
Commissioner to the
Government of Tripura.

TRIPURA



GAZETTE

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PART I—Orders and notifications by the Government of Tripura, the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
PANCHAYAT DEPARTMENT

No. F. 6(2-11)-GL/PR/94

Dated, Agartala, the 9th January, 1995.

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of Section 228 of the Tripura Panchayats Act, 1993, the State Government hereby makes the following rules to amend the Tripura Panchayats (Constitution of State Panchayat Election Commission) Rules, 1993, namely :—

1. SHORT TITLE AND COMMENCEMENT :

- (1) These rules may be called the Tripura Panchayats (Constitution of State Panchayat Election Commission) (First Amendment) Rules, 1995.
- (2) They shall come into force at once.

2. AMENDMENT OF RULE 3 :

- (1) In the Tripura Panchayats (Constitution of State Panchayat Election Commission) Rules, 1993 (hereinafter referred to as the Principal Rules), for sub-rule (3) of Rule 3, the following sub-rule shall be substituted, namely :—
“(3) the State Election Commissioner shall hold office for a period not exceeding two years as may be specified in the Notification from the date on which he enters upon his office”.

By order of the Governor,
N. C. Sinha
Joint Secretary to the
Government of Tripura.

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Government of Tripura
Panchayat Department

No. F. 6(1-64)-GL/PR/93(L)

Dated, Agartala, the 9th January, 1996.

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of Section 228 of the Tripura Panchayats Act, 1993, the State Government hereby makes the following rules to amend the Tripura Panchayats (Constitution of State Panchayat Election Commission) Rules, 1993 namely :

1. SHORT TITLE AND AMENDMENT

1. These Rules may be called the Tripura Panchayats (Constitution of State Panchayat Election Commission) (Second Amendment), Rules, 1996.
2. They shall come into force at once.

2. AMENDMENT OF RULE 3 :

In the Tripura Panchayats (Constitution of State Panchayat Election Commission), Rules, 1993, (hereinafter referred to as principal Rules), for sub-rule (3) of Rule 3 the following sub-rule shall be substituted, namely :

“(3) the State Election Commissioner shall hold office for a period not exceeding 3 years or upto the age of sixty-two years as may be specified in the Notification.

By order of the Governor,
N. C. Sinha
Joint Secretary to the
Government of Tripura.

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GOVERNMENT OF TRIPURA
RD (PANCHAYAT) DEPARTMENT

No.F.3(6-172)-GL/PR/AQ/02/10,745

Dated, Agartala, the 30th August, 2006.

NOTIFICATION

In exercise of the powers conferred by Section 228 read with Section 176 of the Tripura Panchayats Act, 1993, the State Government hereby makes the following Rules further to amend the Tripura Panchayats (Constitution of State Panchayat Election Commission) Rules, 1993 namely :-

1. SHORT TITLE AND COMMENCEMENT :

- (i) These Rules may be called the Tripura Panchayats (Constitution of State Panchayat Election Commission) (Third Amendment) Rules, 2006.
- (ii) They shall come into force on and from the date of their publication in the official Gazette.

2. AMENDMENT OF RULE 3 :

- (i) In the Tripura Panchayats (Constitution of State Panchayat Election Commission) Rules, 1993 (hereinafter referred to as the Principal Rules) after Sub-Rule (2) of Rule 3, the following proviso shall be added, namely :-

“Provided that a person shall not be qualified for appointment as a State Election Commissioner, unless he holds or has held office of the rank of Principal Secretary or Commissioner or Secretary to the State Government”.

- (ii) In the Principal Rules, in Rule 3, for Sub-Rule (3) the following Sub-Rule shall be substituted namely :-

"The State Election Commissioner shall hold office for a term of 5 years from the date on which he enters upon his office or till he attains the age of 62 years, whichever is earlier".

INSERTION OF NEW PROVISIO UNDER RULE 4 :

3. In the Principal rules, after Rule 4, the following proviso shall be inserted, namely :-

"Provided that the conditions of service relating to travelling allowances, rent free accommodation and conveyance facilities and other conditions of services as are for the time being, applicable to a Judge of the High Court, shall as far as applicable to the State Election Commissioner".

By order of the Governor,

Dr. G. S. G. Ayyangar
Commissioner & Secretary to the
Government of Tripura.

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 PART--I-- Orders and Notifications by the Government of Tripura,
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NO.F.3(1-11)-GEN/PR/2004/10543
GOVERNMENT OF TRIPURA
RD(PANCHAYAT) DEPARTMENT
Dated, Agartala, the 20th September 2013**NOTIFICATION**

In exercise of powers conferred by Section 228 read with Section 176 of the Tripura Panchayats Act, 1993, the State Government hereby makes the following Rules further to amend the Tripura Panchayats (Constitution of State Panchayat Election Commission) Rules, 1993, namely:-

1. SHORT TITLE AND COMMENCEMENT:

i) These Rules may be called The Tripura Panchayats (Constitution of State Panchayat Election Commission) (Fourth Amendment) Rules, 2013.

ii) It shall come into force on and from the date of its publication in the Official Gazette.

2. AMENDMENT OF THE RULE 3:

In the Tripura Panchayats (Constitution of State Panchayat Election Commission) Rules, 1993, (herein referred to as Principal Rules), Sub-Rule (3) of Rule 3 shall be substituted namely:-

The State Election Commissioner shall hold office for a period not exceeding 2 years or up to the age of 65 years whichever is earlier.

Provided that he may be reappointed if he is otherwise not disqualified for reappointment.

By order of the Governor

N.C.Sinha
Principal Secretary to the
Government of Tripura

 Printed at the Tripura Government Press, Agartala.
